

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Kushi Mohd. S/o Abrar Hasan
RC No. 221/2016/E-0021
U/s 120B/420 IPC 66 D IT
PS CBI

22.09.2020

Present: Sh. Sunil Kumar, Warder. Jail No. 10, Rohini Jail.
 Ms. Anshu Aggarwal, Ld. LAC for accused.
 Accused Kushi Mohd. S/o Abrar Hasan has been
 produced through Video Conferencing. (on bail in this case
 as apprised by Ld. LAC).

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the remand proceeding are being held through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

The accused has been heard and be next produced on **13.01.2021**. The ordersheet extending remand be sent to the Jail Supdt. through electronic means/email and be also uploaded on the official Website of Delhi District Court. The Jail Supdt. shall take print out of the order and attach to the custody warrants of the accused produced via VC. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.


(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-22.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

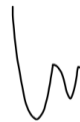
CBI VS Kushi Mohd. S/o Abrar Hasan
RC No. 221/2016/E-0013
U/s 420/120B IPC & 66D IT
PS CBI

22.09.2020

Present: Sh. Sunil Kumar, Warder. Jail No. 10, Rohini Jail.
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ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-22.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Malachi Ougama @ Michael @ John Morison
CC No. CBI- 481/2019

22.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused..

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **28.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-22.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Mohd. Salim @ Rakesh Chauhan @ Shrikant Gupta
CC No. CBI- 190/2019

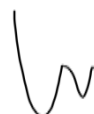
22.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused..

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **28.10.2020**.

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(ASHOK KUMAR)
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ROUSE AVENUE COURT,
NEW DELHI-22.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Malachi Ougama @ John Morison @ Michael Anr.
CC No. CR- 50/2019

22.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused..

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

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(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-22.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nirmal Singh Bhangoo
CC No. CBI- 43/2019

22.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

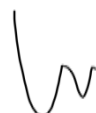
Present: Ld. PP for CBI.
Sh. Nimesh Chib, Ld. Counsel for accused Sukhdev Singh.
Sh. Sidharth Arora, Ld. Counsel for accused Subarata B. Bhattacharya and Gurmeet Singh.
Sh. Manish Jain, Ld. Counsel for applicant Vikram Singh Gill.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Ld. Counsel appearing on behalf of applicant Vikram Singh Gill submits that an application for cancellation of LOC is pending disposal. In view of same, both parties are directed to file application and reply to the application respectively through email and next date for disposal of said application be kept for **28.09.2020 at 10.45 am.**

At request, list the case on **17.12.2020.**

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.


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ROUSE AVENUE COURT,
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